

[Translation]

Allocations to Central Schemes

2767. SHRI BRAJ MOHAN RAM : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the amount allocated under various Central Schemes such as Indira Awas Yojana, Dharatiputra Yojana, Jawahar Rozgar Yojana, Jaldhara etc. during the last three years, State-wise;

(b) the amount spent out of the allocated amount during the last three years, State-wise and scheme-wise;

(c) whether the Government have received utilisation certificate in this regard from these States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) The State-wise figures of amount allocated and the amount utilised under Indira Awas Yojana (IAY), Jawahar Rozgar Yojana (JRY) and Millian Wells Scheme (MWS) during last three years are given in the Statement I, II and III respectively. No programme called Dhartiputra Yojana is implemented by this Ministry.

(c) and (d) Yes, Sir. The utilisation certificate is a pre-requisite for release of 2nd instalment of funds.

Statement-I

Amount allocated and utilised under IAY during 1993-94 to 1995-96

(Rs. in lakhs)

S. No.	Name of State/UTs	1993-94		1994-95		1995-96	
		Allocation	Utilisation	Allocation	Utilisation	Allocation	Utilisation
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	1969.61	5956.77	2667.50	6610.08	8764.21	6317.95
2.	Arunachal Pradesh	25.80	26.88	25.80	26.16	79.71	56.00
3.	Assam	648.39	573.08	713.70	934.47	2555.95	3381.70
4.	Bihar	3863.31	13664.86	5630.95	7121.09	17079.21	19168.71
5.	Goa	27.88	32.22	27.88	30.07	86.12	31.51
6.	Gujarat	723.00	937.63	1106.83	1137.37	3450.09	3669.26
7.	Haryana	173.67	217.55	191.17	507.68	1084.63	1233.81
8.	Himchal Pradesh	88.58	84.37	88.58	126.24	273.65	244.55
9.	Jammu & Kashmir	125.74	45.02	248.30	245.74	1056.07	535.04
10.	Karnataka	1322.50	1221.87	1832.91	2060.40	4213.33	5812.80
11.	Kerala	499.06	2349.73	529.61	2687.74	1896.68	4864.14
12.	Madhya Pradesh	2495.78	2931.17	3966.67	3246.09	11338.39	11807.75
13.	Maharashtra	2147.14	3189.84	3180.82	3219.14	9064.06	10606.35
14.	Manipur	33.07	24.15	33.07	32.13	102.16	141.18
15.	Meghalaya	38.69	44.20	38.70	39.59	119.54	30.01
16.	Mizoram	16.30	33.21	16.30	48.01	50.36	87.68
17.	Nagaland	41.48	222.72	41.48	141.41	128.13	74.26
18.	Orissa	1597.81	1434.83	2330.26	1942.02	6298.60	7494.88
19.	Punjab	130.74	704.33	135.94	527.34	486.85	96.50
20.	Rajasthan	1036.90	2287.96	1506.86	2989.27	5087.49	4701.44
21.	Sikkim	15.10	20.37	15.10	19.81	166.65	163.76
22.	Tamil Nadu	1780.50	4526.95	2220.23	7610.52	7468.73	14398.41
23.	Tripura	42.95	108.42	42.95	95.65	132.69	144.77
24.	Uttar Pradesh	4799.87	5585.68	5950.14	6412.97	20400.14	17039.77
25.	West Bengal	1765.06	1843.68	2432.84	2170.54	6957.87	4468.87

1	2	3	4	5	6	7	8
26.	A & N Islands	12.22	15.57	12.22	15.98	47.17	15.98
27.	D & N Haveli	6.63	8.60	6.63	8.64	25.61	1 19
28.	Daman & Diu	3.90	1.64	3.90	5.06	15.08	9.25
29.	Lakshadweep	6.13	0.00	6.13	0.00	23.65	5.18
30.	Pondicherry	11.96	6.65	11.96	18.17	46.18	25.74
Total		25449.79	48099.95	35015.45	50038.38	109499.00	116636.44

Statement-II*Amount Allocated and utilised under JRY during 1994-95 to 1995-96*

(Rs. Lakhs)

S. No.	State/UTs	Allocation			Utilisation		
		1994-95*	1995-96*	1996-97	1994-95*	1995-96*	1996-97**
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	33343.71	37232.40	17372.39	36204.38	34556.90	10107.94
2.	Arunachal Pradesh	322.51	329.58	178.30	222.22	357.12	87.82
3.	Assam	8921.21	10820.18	5718.18	10386.94	9583.33	2694.37
4.	Bihar	70386.81	78598.18	34075.58	50731.49	62281.95	23548.64
5.	Goa	348.46	356.09	192.65	372.24	363.47	213.95
6.	Gujarat	13835.36	14754.11	6376.25	14166.06	12824.42	3737.11
7.	Haryana	2389.61	3398.28	1531.81	2583.42	3304.78	1082.83
8.	Himachal Pradesh	1107.26	1149.09	612.16	1150.10	1001.19	408.60
9.	J & K	3103.75	3381.00	1243.93	3813.23	2534.38	644.61
10.	Karnataka	22911.44	24422.41	11665.34	23746.02	24908.76	7471.66
11.	Kerala	6620.11	8029.34	4244.16	7234.60	8888.24	2629.05
12.	Madhya Pradesh	49583.34	51119.46	22014.51	50503.16	42377.25	11961.01
13.	Maharashtra	39760.18	41638.79	18937.58	36760.33	39801.56	9985.45
14.	Manipur	413.36	425.45	228.53	370.54	506.22	134.56
15.	Meghalaya	483.68	496.31	267.40	407.31	200.28	258.96
16.	Mizoram	203.75	208.04	112.65	336.38	284.56	84.93
17.	Nagaland	518.46	526.28	286.64	410.70	264.07	164.41
18.	Orissa	29128.18	30642.94	14093.11	25542.96	28671.48	10165.03
19.	Punjab	1699.26	1969.93	1089.39	1673.48	408.38	-
20.	Rajasthan	18835.61	20825.10	9146.40	19909.03	18204.39	5214.12
21.	Sikkim	188.76	341.93	104.36	189.21	618.83	145.79
22.	Tamil Nadu	27752.94	32634.06	15704.96	33982.35	39415.70	10565.05
23.	Tripura	536.00	558.65	296.83	1131.61	788.23	662.00
24.	Uttar Pradesh	74376.76	87188.55	42334.91	74606.88	83562.16	27568.07
25.	West Bengal	30410.53	33287.71	15569.34	29856.99	30492.80	8714.16
26.	A & N Island	152.70	154.18	84.41	161.26	161.26	28.57
27.	D & N Haveli	82.89	83.92	45.81	91.41	33.18	21.63

1	2	3	4	5	6	7	8
28.	Daman & Diu	48.83	49.28	26.99	27.36	55.02	15.11
29.	Lakshadweep	76.55	76.70	42.32	80.27	40.86	31.31
30.	Pondicherry	149.47	151.86	82.64	121.21	199.85	91.82
Total		437692.38	484869.77	223679.53	426833.14	446690.62	138477.57

* Including JRY IInd stream.

** Utilisation upto Jan.97

Statement-III

Amount allocated and spent under MWS during 1993-94 to 1995-96

(Rs. Lakhs)

S. No.	State/UTs	Allocation (C + S)			Utilisation		
		1993-94	1994-95	1995-96	1993-94	1994-95	1995-96
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	7386.03	8129.99	4342.14	6521.42	5099.95	2608.25
2.	Arunachal Pradesh	96.75	96.75	44.58	39.00	35.94	71.46
3.	Assam	2431.45	2676.36	1429.41	1898.75	1426.60	666.70
4.	Bihar	14487.42	15946.67	8516.94	7927.16	6853.58	5719.22
5.	Goa	104.54	104.54	48.16	0.00	3.60	12.23
6.	Gujarat	2711.26	2984.36	1593.91	2029.45	2755.38	1494.06
7.	Haryana	651.28	716.88	382.88	548.97	446.46	168.40
8.	Himachal Pradesh	332.18	332.18	153.04	260.08	270.86	184.29
9.	Jammu & Kashmir	471.52	675.00	310.99	214.64	645.46	216.89
10.	Karnataka	4959.40	5458.93	2915.55	4429.99	5395.07	3241.76
11.	Kerala	1871.50	1986.03	1060.71	1389.35	1971.38	1542.52
12.	Madhya Pradesh	9359.17	10301.88	5502.11	6503.34	8483.10	4766.37
13.	Maharashtra	8051.78	8862.80	4733.53	1464.85	4565.82	3416.04
14.	Manipur	124.01	124.01	57.14	74.23	93.34	99.18
15.	Meghalaya	145.01	145.10	66.85	66.41	88.80	42.12
16.	Mizoram	61.13	61.13	28.16	85.09	106.20	40.27
17.	Nagaland	155.54	155.54	71.66	133.40	138.60	0.00
18.	Orissa	991.80	6595.33	3522.49	3424.36	4285.12	4322.29
19.	Punjab	490.29	509.79	272.28	0.00	0.00	0.00
20.	Rajasthan	3888.40	4280.06	2285.93	1301.75	1765.93	825.77
21.	Sikkim	56.63	56.63	26.09	52.98	55.83	104.46
22.	Tamil Nadu	6676.85	7349.38	3925.23	5481.79	7339.18	4814.56
23.	Tripura	161.07	161.07	74.21	180.32	172.78	123.77
24.	Uttar Pradesh	17999.52	19812.53	10581.64	14284.02	18883.78	11988.78
25.	West Bengal	6618.96	7285.66	3891.19	5635.88	6721.15	7341.71
26.	A & N Island	45.81	45.81	21.11	1.60	9.35	9.35
27.	D & N Haveli	24.87	24.87	11.46	16.30	4.02	8.24

1	2	3	4	5	6	7	8
28.	Daman & Diu	14.65	14.65	6.76	6.74	0.41	0
29.	Lakshadweep	22.97	22.97	10.58	0.00	0.00	0
30.	Pondicherry	44.84	44.84	20.66	2.32	0.72	0.16
Total		95436.72	104961.74	55907.39	63974.19	77618.41	53828.85

Note : In case Punjab and Lakshadweep funds diverted to JRY/IAY.

Light Rail Transit System

2768. SHRI K.C. KONDAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether the Karnataka Government had requested to hike the equity participation of atleast Rs. 500 crores in the Elevated Light Rail Transit System in Bangalore; and

(b) if so, the action or proposed to be taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Government of Karnataka have requested the Government of India for equity participation to the tune of about Rs. 500 crores for the Elevated Light Rail Transit System (ELRTS) in Bangalore.

(b) At present, the Government of Karnataka is preparing the Detailed Project Report and Economic and Financial Analysis for the project. The Government of Karnataka have been requested to expendite the completion of these Reports to enable the Government of India to take appropriate action with regard to the participation in the equity of the ELRTS project in Bangalore.

[Translation]

Utilisation of Barren Land

2769. SHRI PAWAN DIWAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the details of barren land utilised and brought under cultivation after the constitution of Barren Land Development Department in July, 1992;

(b) the present position of projects started under Integrated Barren Land Development Project in Watersheds of maximum non-forest barren land; and

(c) the future schemes and programmes of the Government for the development of barren land?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) In the Department of Wastelands Development, under the

scheme "Integrated Wastelands Development Project" the projects for treatment of non-forest wastelands are sanctioned. The mandate of the Wastelands Development Department is development of wastelands in non-forest areas aimed at checking land degradation, putting such wastelands in the country to sustainable use for increasing bio-mass availability specially fuel-wood and fodder and not really to bring them under cultivation. Since creation of the Department in July, 1992, a total number of 146 projects have been sanctioned under IWDP scheme at a total outlay of Rs. 38357.01 lakhs for a period ranging from 4 to 5 years.

(c) Besides the scheme of Integrated Wastelands Development Projects, the Department has got the following other schemes for development of wastelands for enlisting people's participation and harnessing Science and Technology for planning and implementation of wastelands Development. These schemes are :

1. Support to NGOs/Voluntary Agencies.
2. Technology Development, Extension and Training Scheme.
3. Investment Promotional Scheme
4. Wastelands Development Task Force

These schemes are likely to continue.

[English]

Sharavathi/Shimsha Shivanasamudram Hydel Project

2770. SHRI S.D.N.R. WADIYAR : Will the PRIME MINISTER be pleased to state :

(a) whether the National Thermal Power Corporation has sanctioned funds for repairs/modernisation of Sharavathi and Shimsha Shivanasamudram Hydel units in Karnataka during 1996-97;

(b) if so, the details thereof; and

(c) the time by which the work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) Does not arise.